

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 402 OF 2017 &
IA NO. 1177 OF 2017 &
IA NO.1017 of 2018

Dated: 08th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Solar Energy Corporation of India Ltd.

... Appellant(s)

Vs.

M/s. Welspun Energy Private Limited & Anr.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Prabhas Bajaj
Mr. Ankit Roy

Counsel for the Respondent(s) : Ms. Shikha Pandey

ORDER

IA No. 1017 of 2018

(for condonation of delay in filing rejoinder)

The learned counsel, Mr. Prabhas Bajaj, appearing for Appellant submitted that there is a delay of 55 days in filing the rejoinder which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the rejoinder may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. The IA is allowed.

APPEAL NO. 402 OF 2017

Learned counsel appearing for both the parties submitted that pleadings are complete in the matter.

List the matter for hearing on **24.09.2018.**

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member